

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. O.A. 350/01516/2015

Date of order: 4.5.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

MIR MOHD. RAMIZ

VS.

UNION OF INDIA & ORS. (GSI)

For the Applicant : Ms. P. Basu, Counsel
Ms. S. Basu, Counsel

For the Respondents : Mr. B.P. Manna, Counsel

ORDER (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard the Ld. Counsel for the parties.

2. The applicant appeared in pursuance of an advertisement for the post of Geologist but in medical test he was declared unfit as is evident from the circular dated 27.8.2015 which has been annexed as Annexure A-7. His name found place in the list at Srl. No. 32. Earlier to it the applicant was declared unfit on medical ground as is evident from the letter dated 11.2.2015 which was marked as Annexure A-3 to the petition. The name of the applicant was found at Srl. No. 33 wherein he was shown as unfit. When he was declared unfit as per letter dated 11.2.2015 he made a request for re-examination and the request was acceded to by the authorities and he was again medically



examined and was found unfit on account of "High Grade Colour Vision Defective" as have been earlier found. The subsequent examination was conducted in Govt. of India, Central Standing Medical Board, Safdarjang Hospital, New Delhi on 10.8.2012. Thereafter the applicant obtained a certificate (Annexure A-8) on 8.9.2015 from a Medical Officer, AMU, Aligarh. This certificate was obtained after the second examination conducted by the Board at Delhi. Moreover, there is no mention in the subsequent certificate issued by MO, AMU Aligarh that earlier report given by the medical board at Delhi was incorrect. It appears that option of Board was not placed before MO, AMU Aligarh.

3. As the applicant has been declared unsuccessful before obtaining the report from MO, AMU, we do not find any reason to interfere with the decision taken by the authorities to declare him unfit.

4. Hence, this petition lacks merit and is dismissed. There shall be no order as to costs.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP